

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.555/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd November 2017, 10.30 A.M

Name of the Company		Sikaria Power Limited Versus- Registrar of Companies, W B	
Under Section		252(3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. ROHIT KUMAR KESHARI } PETITIONER.
CPS)

Rohit Keshari
2/11/17

ORDER

Ld. Pr. CS for the petitioner is present.

It appears that petitioner has sought relief alleging that till date company's name has not been struck off. He has sought for issuing direction to RoC for restoring the name of the company, if the company's name has been struck off. Petitioner has not stated whether the RoC has passed any order striking the name of the company or not. Petitioner is to file the order of the RoC against which he is filing appeal, then only we can decide on the application for restoration of the name of the company.

Let the petitioner file the certified copy of the order of the RoC within 15 days from today.

List the matter after 15 days only after filing of the certified copy of the order of RoC.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)